

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CA(CAA)-152(PB)/2017**

**IN THE MATTER OF:**

CRA Exploration (India) Pvt. Ltd. .... APPLICANT / PETITIONER  
And  
RIO Tinto Exploration India Pvt. Ltd. .... RESPONDENT

**SECTION:**

Under Section 230-232 of the Companies Act

**Order delivered on 15.01.2018**

**Coram:**

CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

**PRESENTS:**

For the PETITIONER :-

For the RESPONDENT :-

**ORDER**

Order reserved.

Sd/-  
(M. M. KUMAR)  
PRESIDENT

Sd/-  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

15.01.2018  
V.Sethi